

## RAJYA SABHA

*Monday, 15th July, 2019/24 Ashadha, 1941 (Saka)*

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Papers to be laid on the Table.

### PAPERS LAID ON TABLE

#### **Report and Accounts (2017-18) of BECIL, New Delhi and related papers**

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): Sir, I lay on the Table—

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
  - (a) Twenty-third Annual Report and Accounts of the Broadcast Engineering Consultants India Limited (BECIL), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 240/17/19]

#### **I Notifications of the Ministry of Mines.**

#### **II National Mineral Policy (2019) and MoU between Govt. of India and MECL.**

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I lay on the Table—

- I A copy each (in English and Hindi) of the following Notifications of the Ministry of Mines, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:—
  - (1) G.S.R. 1220 (E), dated the 19th December, 2018, notifying certain areas in the State of Rajasthan, as specified in the Table therein as reserve

area for undertaking prospecting or mining operations for Minerals-Rock Phosphate and Dolomite through the M/s. FCI Aravali Gypsum and Minerals India Limited (FAGMIL), for a period of ten years as per conditions specified therein.

- (2) G.S.R. 126 (E), dated the 19th February, 2019, publishing the Atomic Minerals Concession (Amendment) Rules, 2019.
- (3) G.S.R. 134 (E), dated the 20th February, 2019, publishing the Atomic Minerals Concession (Second Amendment) Rules, 2019.
- (4) G.S.R. 135 (E), dated the 20th February, 2019, notifying certain areas in the State of Karnataka, as specified in the Table therein as reserve area for undertaking prospecting or mining operations for mineral iron-ore through M/s. Steel Authority of India Limited/Visvesvaraya Iron and Steel Limited, for a period of ten years as per conditions specified therein. [Placed in Library. For (1) to (4) *See* No. L.T. 172/17/19]

II. A copy each (in English and Hindi) of the following papers:—

- (i) The National Mineral Policy, for the year 2019.  
[Placed in Library. *See* No. L.T. 352/17/19]
- (ii) Memorandum of Understanding between the Government of India (Ministry of Mines) and the Mineral Exploration Corporation Limited (MECL), for the year 2019-20.  
[Placed in Library. *See* No. L.T. 353/17/19]

**Report and Accounts (2016-17) of SAI, New Delhi and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS; AND THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI KIREN RIJU): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Sports Authority of India (SAI), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.  
[Placed in Library. *See* No. L.T. 208/17/19]